

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.1224/93

Date of Order:30-09-93

Between

E.S.Savithri Kumari

.. Applicant

And

1)Divisional Railway Manager
Hyderabad (MG) Division,
South Central Railway,
Secunderabad-500 371.

2)Gazetted Head Master,
Railway Boys High School,
North Lalaguda,
Secunderabad-500 017.

.. Respondents

Counsel for the Applicant : Mr.V.Krishna Rao

Counsel for the Respondents : Mr.N.R.Devraj,
SC for Railways

THE HON'BLE MR.JUSTICE.V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.P.T.THIRUVENGADAM : MEMBER (ADMN.)

X Order passed by Mr.Justice.V.Neeladri Rao, VC X

The applicant pleads that she was selected to the post of Asst.Teacher (English Medium) by a selection committee and was appointed as Substitute Teacher on 8-11-90 in the 2nd Respondents school and she worked

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continuously till 23-4-91 and ultimately she was removed from service by order dt. 22-4-93.

2. This Original Application was filed praying for setting aside the order dt. 22-4-93 and to direct the respondents to reinstate ^{her} him into service with all consequential benefits.

3. We held in OA 354/93 and batch that substitute teachers have to be considered for regular appointment in regard to the vacancies that may exist after filling up the posts by the candidates selected at the time of the latest recruitment and also the vacancies which may arise by 31-12-94.

4. It is stated for the applicant that the process of recruitment is not yet over and there are vacancies in the posts of teachers in various disciplines in schools run by the various divisions of SC Railways.

5. The schools ^{were} ~~are~~ re-opened in June, 1993. Already three months elapsed after re-opening. This Tribunal ^{-Bench of 11/12/93} can take the cognisance that the studies of the students will be effected if teachers are not there to take-up the classes. Hence in view of judgment dt. 16-8-93 in OA 354/93 and the factum of sufferance of the ~~studies~~ ^{student} for want of teachers we feel it just and proper to pass the

To

1. The Divisional Railway Manager
Hyderabad(MG) Division, S.C.Rly.
Secunderabad-374.
2. The Gazetted Head Master, Railway Boys High School,
North Lalaguda, Secunderabad-17.
3. One copy to Mr.v.Krishna Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, SC for Rlys. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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following order :-

(i) Respondent No.1 ~~has~~ to fill up all vacancies in the posts of teachers/Asst. teachers other than those vacancies which need not be filled up for want of work load ~~strength of students~~ or adequate staff from amongst the substitute teachers/Asst. substitute teachers who worked in the school, on the basis of ~~in the unit~~ their seniority wise and discipline wise;

(ii) it ~~has to be specified that~~ the said appointment will be till the new recruits join. If any of such teachers have to be continued till the commencement of summer recessment in 1994 their services should not be dispensed with for that summer recessment. Ofcourse if new recruits are going to join during summer, substitute teachers will not have any right to continue as per this order.

6. The case of the applicant has to be considered, if her turn for regularisation comes as per judgment dt. 16-8-93 in OA 354/93.

7. Original Application is ordered accordingly.

No costs.

P.J. 26

(P.T. THIRUVENGADAM)
Member (A)

V.NEELADRI RAO
Vice-Chairman

Dated: 30th September, 1993.
Dictated in Open Court.

SS/103
Deputy Registrar(s).

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 30 - 9 - 1993

ORDER/JUDGMENT:

M.A./R.A./G.A. No.

in

O.A.No. 1924/93

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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